

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 265/TT/2019

Date: 3.11.2020

To

Shri CH. V.S. Subba Rao,
Chief General Manager/ HRD & Planning of APTRANSCO,
Transmission Corporation of Andhra Pradesh Limited.
Vidyut Soudha,
Gunadala, Vijayawada – 520004
ed.plg@aptransco.in

Sub: Determination of tariff of the Inter-State transmission lines connecting two States along with the bays for the APTRANSCO owned transmission lines/system for the 2019-24 tariff period for inclusion in POC mechanism.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.11.2020:

- a) For 18 assets viz. Asset- V to Asset XIV, Asset-XVIII, Asset-XXVI, Asset-XXVI, Asset- XXVII, Asset-XXXVI, Asset-XXXVII, Asset XXXVIII, Asset-XXXXIV and Asset-XXXXV:
 - i) Statement of computation of Weighted Average Rate of Interest alongwith documentary evidence.
- b) File fresh Petition, if any, for approval of the tariff for 2014-19 period in respect of remaining 5 assets viz. Asset-VIII, Asset-IX, Asset-X and Asset - XI and Asset-XXXXV for which tariff has not been granted so far.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishore)
Asstt. Chief (Legal)